

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE BENCH, KOLKATA.**

**Original Application No. 109/2024/EZ**

Hari Priya Patel

Applicant

Versus

State of Odisha & Ors.

Respondents

**INDEX**

<b>SL.NO</b>	<b>Particulars</b>	<b>Page No.</b>
1.	Additional Affidavit on behalf of Respondent No. 5	01-04
2.	<b><u>Annexure-R1</u></b> A True Copy of the Letter No. 16155 dated 09.09.2025 sent by the District Magistrate, Khordha to the Tahasildar, Bhubaneswar.	05-05
3.	<b><u>Annexure-R2</u></b> A True Copy of the Letter No. 30796 dated 25.11.2025 submitted by the Tahasildar, Bhubaneswar.	06-07

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA.

Original Application No. 109/2024/EZ

Haripriya Patel

Applicant

Versus

State of Odisha and others.

Respondents

**ADDITIONAL AFFIDAVIT FILED BY RESPONDENT NO. 5**

I, Amrit Raturaj, aged about 33 years, S/O Raj Kishore Sastri, at present working as Collector and District Magistrate, Khordha, at PO/Dist. Khordha, do hereby solemnly affirm and state as follows; -

1. That I have been arrayed as Respondent No. 5 in the aforementioned O.A.
2. That I have gone through the O.A, relevant records and understood its contents. I am well acquainted with the facts of the case and competent to swear this affidavit in my official capacity.
3. That the present O.A. has been registered in view of a letter dated 01.04.2024 filed by the Applicant on the basis of an article published in the newspaper "The Samaj". It is alleged by the Applicant that the Kanjia and Kiakani Lakes, situated in the Nandankanan Wildlife Sanctuary are polluted and the groundwater table in the area is depleting. It is further alleged that urbanisation, construction of buildings, and the sale and purchase of land around the periphery of the Nandankanan Wildlife Sanctuary have resulted in the gradual shrinkage and degradation of the forest land.
4. That this Affidavit is filed by the Respondent No. 5 in response to the Order dated 06.08.2025 passed by this Hon'ble Tribunal. The relevant extract from the Order dated 06.08.2025 is reproduced here as follows:



Amrit Raturaj

2. We find that the District Magistrate, District – Khordha, which is a necessary party to the present proceedings has not been impleaded in the present Original Application.

3. We, therefore, direct the District Magistrate, District, Khordha, to be impleaded in the array of Respondents as Respondent No. 5 and also direct the District Magistrate to file his counter-affidavit within four weeks particularly with reference to the averments made in the affidavit of the Respondent No. 4, Assistant Conservator of Forests, Nandankanan Wildlife Sanctuary, Bhubaneswar, Odisha dated 17.06.2025”.

5. That the Assistant Conservator of Forests, Nandankanan Wildlife Sanctuary, Bhubaneswar, Odisha in their Additional Affidavit dated 17.06.2025 stated that based on the joint verification report dated 02.06.2025 it was found that approximately 0.702 acres of the sanctuary have been occupied by the residents of the adjoining Bangali Sahi Settlement and as per the revenue records, this area falls under Plot No. 11 (Part), Plot No. 12 (Part), and Plot No. 13 (Part) of Khata No. 526 situated within Jujhagarh mouza under Bhubaneswar Tahasil, classified as “Anbadi” with the land type noted as “Puratana Patita.” It was further stated that though these plots fall within the sanctuary limits as per the official sanctuary map, the corresponding corrections are not reflected in the revenue records.

6. That the Assistant Conservator of Forests, Nandankanan Wildlife Sanctuary, Bhubaneswar, Odisha on 09.06.2025 wrote a letter to the District Magistrate, Khordha to carry out the necessary corrections in the revenue records in accordance with the official sanctuary notification and also to verify whether the occupation of 0.702 acres by the residents of Bangali Sahi situated within Jujhagarh mouza, Daruthenga RI Circle, existed prior to the notification of the sanctuary.

7. That the District Magistrate, Khordha vide Letter No. 16155 dated 09.09.2025 requested the Tahasildar, Bhubaneswar to cause an inquiry with respect to the



Amrit Rautaraj

aforesaid averments made by Respondent No. 4 in their Additional Affidavit and submit a detailed report regarding correction of revenue records and illegal encroachment.

A True Copy of the Letter No. 16155 dated 09.09.2025 sent by the District Magistrate, Khordha to the Tahasildar, Bhubaneswar is annexed herewith and marked as **Annexure-R1**.

8. That the Tahasildar, Bhubaneswar after conducting an inquiry, vide Letter No. 30796 dated 25.11.2025 submitted that the above-mentioned Plots No. 11,12 and 13 falls under the Nandankanan Wildlife Sanctuary and that all the three plots have been recorded in favour of the Deputy Director, Nandankanan, Bhubaneswar in Mouza-Jujhagarh under Khata No. 533. The Tahasildar also submitted that the said plots are encroached by 46 people and accordingly the Revenue Inspector, Daruthenga has submitted 46 G forms. It is further submitted that based on the 46 G forms, all the 46 people have been booked for encroachment and "KA" Notices have been issued to all the encroachers directing them to file a reply on 24.11.2025.

9. That the encroachers/representatives of the encroachers appeared on the hearing date and sought additional time to file their reply and the next date of hearing is scheduled on 05.12.2025. It is humbly submitted that proper action will be taken in a time bound manner by the Tahasildar, Bhubaneswar as per law for the eviction of illegal encroachment from the occupied plots.

A True Copy of the Letter No. 30796 dated 25.11.2025 submitted by the Tahasildar, Bhubaneswar is annexed herewith and marked as **Annexure-R2**.

10. That the contents of the above paragraphs are true and correct to the best of my knowledge as derived from the official records and that nothing material has been concealed therefrom and the present deponent reserves the right to file further affidavit as and when required and directed by this Hon'ble Tribunal.



Amrit Rautray

368

- 4 -

Amrit Raturaj

**DEPONENT**  
Collector & District Magistrate  
Khordha

**VERIFICATION**

Verified at Khordha on this 3rd day of Dec. 2025, that the contents of the aforesaid Additional Affidavit and Annexures are true and correct to my personal knowledge and have been derived from official records maintained by the Respondent No. 5. No part of it is false nor has anything material been concealed therefrom.

Amrit Raturaj

**DEPONENT**  
Collector & District Magistrate  
Khordha

Affidavit No. 3824 Date 03-12-2025

The above deponent being personally known to me appears before me on 03-12-25 at 10.20 AM LPM and states on oath that the contents of the affidavit are true to the best of his knowledge based on official records.

Amrit Raturaj

**Deponent**  
Collector & District Magistrate  
Khordha

03-12-25  
**Executive Magistrate, Khordha.**  
**Executive Magistrate**  
**Khurda**



OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, KHORDHA

Annexure-R1

(Judicial ~~369~~)

Letter No- 16155 Dt- 09.09.2025

To

The Tahasildar, Bhubaneswar.

Sub:- O.A No. 109/2024/EZ filed by Haripriya Patel-vrs-State of Odisha and others.

Sir,

In enclosing herewith a copy of order dtd. 06.08.2025 of the Hon'ble NGT alongwith copy of Addl. Counter Affidavit filed by Assistant Conservator of Forests, Nandankanan Wildlife Sanctuary, Bhubaneswar, Respondent No. 4 in connection with O.A No. 109/2024/EZ filed by Haripriya Patel-vrs-State of Odisha and others, I am directed to say that the Hon'ble Tribunal vide order dtd. 06.08.2025 has impleaded Collector, Khordha as Respondent No. 5 in the above Original Application. The Hon'ble NGT has also directed the District Magistrate to file his counter-affidavit within four weeks particularly with reference to the averments made in the affidavit of the Respondent No.4, Assistant Conservator of Forests, Nandankanan Wildlife Sanctuary, Bhubaneswar, Odisha dated 17.06.2025. The relevant portion of the said affidavit is reproduced as under.

11(ii) *The sanctuary boundary between Pillar No. 7 and Pillar No. 9 was verified with reference to the sanctuary map and relevant revenue records. It was found that approximately 0.702 acres of the Sanctuary have been occupied by the residents of the adjoining Bangali Sahi settlement which is a very old settlement. As per the revenue records, this area falls under Plot Nos. 11 (Part), Plot Nos. 12 (Part), and Plot Nos. 13 (Part) of Khata No. 526 situated within Jujhagarh mouza under Bhubaneshwar Tahasil, classified as "Anbadi" with the land type noted as "Puratana Patita." Although these plots fall within the sanctuary limits as per the official sanctuary map, the corresponding corrections have not yet been reflected in the revenue records. To determine whether this occupation constitutes encroachment, it is essential to verify if the occupation existed prior to the official notification to the sanctuary.*

You are, therefore, requested to cause an inquiry over the matter and submit a detailed report in respect to the submissions made above within 3 days for filing of Addidavit by the Collector, Khordha before the next date of hearing.

This may please be treated as MOST URGENT.

Yours faithfully,

Addl. District Magistrate, Khordha

Memo No- 16156 Dt- 09.09.2025

Copy to the Sub-Collector, Bhubaneswar for information and necessary action.

True copy attested.

Addl. District Magistrate, Khordha

Collector & District Magistrate  
Khordha

370



OFFICE OF THE TAHASILDAR, BHUBANESWAR

Email id-tdrbbsr@gmail.com

Ph. 0674-2432442(O)

To Letter No. 30796 Dt. 25/11/25

The Collector &amp; District Magistrate, Khordha

Sub: Submission of factual report regarding joint verification of Nandankanan Sanctuary boundary of Mouza-Jujhagarh

Sir,

With reference to the subject cited above, this is to bring your kind notice that, a joint verification has been made on dtd 02.06.2025 in presence of Miss Khirabddhi Pradhan, Asst. Conservator of Forests (SBG), Sri Siddharth Gourab Parida, Addl. Tahasildar, Bhubaneswar, Sri Abhijit Routray, Revenue Inspector, Daruthenga, Sri Khelapriya Sahu, Range officer (SBG) and Sri Bimbadhar Rout, Forest Guard regarding boundary of Nandankanan Sanctuary an area of Ac 0.702 dec of Jujhagarh Mouza of Plot No. 11(part), 12(part) & 13 (part) of Khata No. 526 which is recorded as Anabadi within the land Kissam as Puratana Patita. Subsequently after enquiry, it is seen that, the total area of Plot No. 11, 12 & 13 are coming within the boundary of Nandankanan. Hence, the entire extent of area Ac 0.560dec. of Plot No 11, Ac 0.990dec of Plot No. 12 and Ac 1.190dec of Plot No 13 have been recorded in favour of the Deputy Director, Nandankanan, Bhubaneswar in Mouza-Jujhagarh under Khata No. 533.

On further enquiry, the said plots are encroached by the 46nos of persons, accordingly, RI, Daruthenga has submitted 46 nos of G-forms. Basing on which 46 nos of Encroachment Cases have been booked and the 'KA' notices have been issued to the encroachers for filing of the showcause on 24.11.2025. However, the encroachers / representative of the encroachers appeared on the hearing date and filed time petition for filing of the showcause and the next hearing date is scheduled to be held on 05.12.2025.

This for favour of your kind information and necessary action.

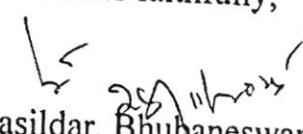
Encl: as above

True copy certified.

12

Collector & District Magistrate  
Khordha

Yours faithfully,

  
Tahasildar, Bhubaneswar

## Joint Verification Report

One Joint Verification has been conducted on dt.02.06.2025 pursuant to Memo No.14 Dt-29.05.2025 by Asst. Conservator of Forest, State Botanical Garden to verify Nandankanan Sanctuary boundary Jhujagada Mouza of Bhubaneswar Tahasil.

The following persons were present in the Joint Verification.

1. Miss Khirabdhhi Pradhan, Asst. Conservator of Forests (SBG)
2. Sri Siddarth Gourab Parida, Addl. Tahasildar, Bhubaneswar.
3. Sri Abhijit Routray, Revenue Inspector, Darutheng
4. Sri Khelapriya Sahu, Range Officer, State Botanical Garden.
5. Sri Bimbadhar Rout, Forest Guard

Finding of the Joint Verification is as follows

As per the map of Nandankanan Wildlife Sanctuary an area of 0.702 Acre has been occupied by villagers of Bangali sahi settlement coming under the jurisdiction of Jhujagada mouza of Bhubaneswar Tahasil. As per the revenue record of occupied area 0.702 Acre is located within plot no.11 (Part), 12(Part) & 13 (Part) of Khata no.526 recorded as Anabadi of Jhujagada mouza within the land kissam as Puratana Patita. It is further ascertained that the above said plots are coming under sanctuary area and record correction has not been done in this regard.

In order to verify whether the above said occupation is an encroachment or not, it is necessary to ascertain whether the occupation was existing by the time of declaration of sanctuary.

*[Signature]*  
02/6/25

Asst. Conservator of Forests (SBG)

*[Signature]*  
02.06.25

Addl. Tahasildar, Bhubaneswar

*[Signature]*  
02/06/2025

Revenue Inspector, Darutheng  
(R.T. Darutheng)

*[Signature]*  
02.06.25

Range Officer, State Botanical Garden

*[Signature]*  
2.6.25

Bimbadhar Rout, Forest Guard

*[Signature]*

Collector & District Magistrate  
Khordha



in:sent

372



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### Service of Additional Affidavit filed by R5 in the OA No. 109/2024/EZ titled Ha & Ors.



**Office of Raman Yadav** <officeoframanyadav@gmail.com>  
to Hari Priya, dfo.khordha, ddnandankanan, judicial

Dear All,

This is to inform you that the Additional Affidavit on behalf of Respondent No. 5 in the captioned matter has been filed before the N:

A copy of the same is being attached herewith for your reference.

This email serves as an advance service.

Office of Raman Yadav  
Advocate, Supreme Court of India  
C-167, LGF Defence Colony, New Delhi -110024  
Mobile: +91 88004 57781

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